

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).4114/2013
(From the judgement and order dated 11/09/2012 in CRLA No.1313/1982 of the
HIGH COURT OF JUDICATURE AT ALLAHABAD)

SHEO NARAIN @ BARDI & ANR.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln(s) for bail,exemption from filing O.T. and office report)

Date: 16/12/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU

HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Mr.P.S.Patwalia, Sr.Adv.
Mr.H.C.Kharbanda, Adv.
Mr.T.N.Saxena, Adv.
Mr.Vipin K.Saxena, Adv.
for Mr. Yash Pal Dhingra,Adv.

For Respondent(s) Mr.Ratnakar Dash, Sr.Adv.
Mr.Rajesh Kumar Maurya, Adv.
Mr. Gaurav Dhingra,Adv.

UPON hearing counsel the Court made the following
O R D E R

Leave granted.

Hearing expedited.

(G.V.Ramana)
Court Master

(Vinod Kulvi)
Asstt.Registrar